

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 9th day of May 2002.

QUORUM : HON. MR. RAFIQUDDIN, J.M.

O. A. No. 06 of 2002.

H.K. Nanda s/o Sri P.L. Nanda, working as Asstt. Works Manager
in Small Arms Factory, Kanpur..... Applicant.

Counsel for applicant : Sri Munnoo Lal.

Versus

1. The Union of India, Ministry of Defence Production, through
the Chairman Ordnance Factory Board, 10-A, Khudi Ram Bose
Road, Kolkata-1.
2. The General Manager, Small Arms Factory, Kalpi Road, Kanpur.
3. The Commissioner for SC/ST, West Block No.1, Wing No.7,
1st Floor, R.K. Puram, New Delhi.
4. Sri S. Raj Shekharan, I.O.F.S., General Manager, Small Arms
Factory, Kanpur..... Respondents.

Counsel for respondents : Sri R.C. Joshi.

ORDER (ORAL)

BY HON. MR. RAFIQUDDIN, J.M.

This O.A. has been filed by the applicant for
quashing the memo dated 30.5.01 (Annexure A-1 to the O.A.)
and for issuing direction to the Respondent Nos.1 & 2 to
expunge the adverse remarks from the Confidential Report of
the applicant for the period from 1.4.00 to 31.3.01.

2. I have heard Sri Munnoo Lal, for applicant and Sri
V.V. Mishra, B.H. of Sri R.C. Joshi for respondents.
3. Counsel for the applicant has stated at bar that
the respondents have already amended the period and the
applicant had no opportunity to submit any representation
against the amended period to which the adverse remarks have
been communicated to the applicant. The Counsel for applicant,

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therefore, urges that the applicant may be permitted to file a fresh representation against the adverse entries for the ammended period.

4. Accordingly, the O.A. is disposed of with the permission to the applicant to submit a fresh representation against the adverse entries communicated to him for the ammended period, which will be considered by the respondents within a period of three months from the date of receipt of such representation from the applicant.

No order as to costs.

Rafiquddin
J.M.

Asthana/
10.5.02